

**LIST OF CREDITORS
OF
KIRAN UDYOG PVT LTD (UNDER CIRP)
(Under Section 21 of IBC, 2016 read with Regulation 13 of IBBI(CIRP) Regulations, 2016)**

**Company Petition No. - COMPANY PETITION (IB) NO.692/(ND)/2022; Order dated 24 May 2023, read with order dated 8 November 2023
and order dated 24 November 2023**

**Adjudicating Authority
The National Company Law Tribunal, Bench-VI, New Delhi**

National Company Law Tribunal, New Delhi, Bench VI had ordered the commencement of a Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Code, 2016 (IBC), in respect **KIRAN UDYOG PVT LTD** (under CIRP) (CIN Number U51399DL2000PTC103175), a company incorporated with its registered office at 27 B/7 New Rohak Road, New Delhi-110005 , on 24 May 2023 { in the Application of M/s **Clix Capital Services Pvt. Ltd** V/s **KIRAN UDYOG PVT LTD** [CP NO. (IB) 692/ND/2022]}

Pursuant to the Public Announcement made in newspapers on 27 May 2023 in ***Business Standard English and Business Standard Hindi***, claims were received from the creditors of the corporate debtor KIRAN UDYOG PVT LTD (under CIRP) based on which the List of Creditors had been prepared by the IRP, Mr Shashi Bhushan Prasad

By way of the said Public Announcement, the creditors of **KIRAN UDYOG PVT LTD** were called upon to submit their claims to the Interim Resolution Professional (being Mr Shashi Bhushan Prasad)

That the List of Creditors and the Certificate certifying the Constitution of Committee of Creditors along with a report had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations the Interim Resolution Professional (being Mr Shashi Bhushan Prasad) and was also taken on records by the Honble Adjudicating Authority.

That with reference to the **NCLT Orders dated 8th November 2023 (uploaded on 9th November 2023)**, in the matter of M/s **Clix Capital Services Pvt. Ltd** V/s **KIRAN UDYOG PVT LTD** [CP NO. (IB) 692/ND/2022], the undersigned Ms Pooja Bahry had been appointed as the Resolution Professional by the Hon'ble Bench, NCLT, New Delhi Bench VI

That vide orders dated 24 November 2023 in IA No 6263/2023, the **Honble Bench passed orders for extension of the CIRP Period for 90 days from 20.11.2023** and further exclusion from CIRP period was granted for 133 days, by the Honble Adjudication Authority (**from 29.06.2023 to 08.11.2023**)

That the undersigned is accordingly proceeding with the commencement of the process of CIRP undertaking all necessary steps required and is in the process of taking over the details from the previous management, but limited information is available with the undersigned and **very limited information has been provided by the suspended Board of Directors to the Resolution Professional, till date and the last financials available are of March 2020. No Tally/ soft copy of further financial information has been provided to the RP, except some limited information**

That it is submitted that as many claims had not been verified/ collated by the IRP, thus the List of Creditors had accordingly been amended (as on 17 December 2023) and thus the amended List of Creditors and Certificate certifying the re-Constitution of Committee of Creditors along with report had been prepared and had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations and was taken on records.

That it is submitted that as further claims had been submitted to the RP, thus the List of Creditors had accordingly been amended (as on 20 February 2024) and thus the amended List of Creditors and Certificate certifying the re-Constitution of Committee of Creditors along with report had been prepared and had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations and was taken on records.

As further Claims had been received after issue of the RFRP, an Application had been filed under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 13 (1C) (b) and Regulation 17 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, for seeking condonation of delay in respect of claims categorised by the Applicant as "acceptable for collation" under Regulation 13(1B) of the CIRP Regulations, which was allowed on 2 May 2024. The revised/ amended List of creditors of the Corporate Debtor as on 3 May 2024 along with Status report has thereafter been prepared and has been filed before the Hon'ble Tribunal under Regulation 13 of the CIRP Regulations.

KINDLY NOTE THAT ALL CLAIMS HAVE BEEN ADMITTED ON THE BASIS OF THE DOCUMENTS PROVIDED BY THE CREDITORS, AS THE UNDERSIGNED RESOLUTION PROFESSIONAL DOES NOT HAVE ANY AUDITED DATA AFTER MARCH 2020 AND EXTREMELY LIMITED FINANCIAL DATA HAS BEEN PROVIDED TO HER.

Claims were received from the creditors of the corporate debtor KIRAN UDYOG PVT LTD (under CIRP), based on which the List of Creditors has been prepared (for all Claims received by the RP till 3 May 2024)

The status of the Claims received are mentioned below (as on 3 May 2024):

For any query, the creditors can email on cirpkiranudyog@gmail.com and pujabahry@yahoo.com

NOTE:

- 1. The Claims have been admitted based on the documents provided by the Claimants**
- 2. Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)**

(It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/ Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor)

It is submitted that the proceeding under the Insolvency and Bankruptcy Code are not recovery proceedings and **the Resolution Professional does not have any power to award any interest to any party like the court/arbitrator and in the absence of any contract/ explicit Agreement between the Company and the Operational Creditor (wherein the Operational Creditor is entitled to interest) the Operational Creditors are not entitled to any interest from the Corporate Debtor.**

It is intimated that if there is no express stipulation for payment of interest, the Operational Creditor is not entitled to interest, as per catena of various Judgements.

Further as per the Judgements, Interest cannot be awarded merely on the basis of a term in a bill or invoice, unless the creditor proves with a Cogent Evidence, that such provision is based on a contract or agreement on the part of the purchaser to pay interest. This is because a credit bill or an invoice is a unilateral demand by the supplier and is neither a bilateral agreement nor a promise by the purchaser to pay interest. Interest can be awarded on the basis of a provision in a bill/ invoice, if it is supported by an agreement or promise to pay interest by the purchaser.

Moreover, the claims of all the Operational Creditors have accordingly been admitted, based on this settled position of law regarding admission of interest.

Kindly note some Jurisprudence regarding the same:

- NCLT Delhi Bench V Order in the matter of Roop Polymers vs Pooja Bahry, Resolution Professional of NTL Electronics: Where it was held that interest of OC on basis of invoice is not to be admitted by RP- and in case of operational debt only principal amount to be treated as defaulted amount and not interest amount. Also the contention of the RP was that there is no specific agreement/ admission regarding acceptance of interest amount on delayed payments and the RP cannot adjudicate claim because the proceedings under IBC are not recovery proceedings and the same was accepted by the NCLT.
- Merely citing the interest rate in the invoices by itself wouldn't render it legally binding for the Corporate Debtor – NCLT New Delhi Bench Court-VI- Rohit & Company Operational Creditor of Corporate Debtor

It is thus submitted that as a Resolution Professional, interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest. The Resolution Professional does not have the powers to grant interest, unless the above conditions are met.

Thus kindly note that Interest is not admitted if there is no specific agreement for paying Interest and the Resolution Professional does not have any power to award any interest to any party like the court/arbitrator (*in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor*)

3. **EPF DEPARTMENT HAS ALREADY SUBMITTED THEIR CLAIM and the SAME HAS BEEN ADMITTED, ON THE BASIS OF THE ORDERS PASSED**
4. **IMPORTANT NOTE AND DISCLAIMER:** THE CLAIMS HAVE BEEN PROVISIONALLY VERIFIED AS THE RESOLUTION PROFESSIONAL DOES NOT HAVE THE COMPLETE DOCUMENTARY PROOFS/ COMPLETE PAPERS/ ACCOUNTS/ DOCUMENTS, TO ASCERTAIN THE VALIDITY OF THE INFORMATION.**

Please note that extremely limited access to the books of accounts and supporting documents is there with the Resolution Professional. The claims have been collated based on information that has been derived from extracts, the veracity of which is not ascertained. Moreover, the Resolution Professional does not have the Documentary Evidence to ascertain the details of the Actual Transactions and thus the above details cannot be Verified by the Resolution Professional

The Claims have been provisionally verified, but the Resolution Professional does not have the complete documentary proofs/ complete papers/ accounts/ documents, to ascertain the validity of the information provided. The above claims provisionally admitted are subject to change , depending upon the further information/ documentary evidence received by the Resolution Professional. The Claims may be reverified when additional underlying supporting documents are provided to the Resolution Professional

This list of creditors is subject to amendment/ modification/ deletion as applicable from time to time under respective Sections/ provisions of IBC, 2016 and the Regulations made thereunder as per the directions of Adjudicating Authority, Hon'ble NCLT, New Delhi Bench VI

Date: 3 May 2024

Place: New Delhi



Pooja Bahry
Resolution Professional of Kiran Udyog Pvt Ltd
IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063
AFA No AA3/10063/02/271124/301037 Valid till 27/11/2024

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KIRAN UDYOG PRIVATE LIMITED

Annexure

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

As on 03/05/2024

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD					
1	Secured financial creditors belonging to any class of creditors	-							1	
2	Unsecured financial creditors belonging to any class of creditors	-							2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	34,68,48,420	4	34,68,48,420	-	-	-	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	3	14,94,90,128	3	6,75,01,261	-	8,19,88,867	-	4	
5	Operational creditors (Workmen)	-							5	
6	Operational creditors (Employees)	-							6	
7	Operational creditors (Government Dues)	4	11,63,72,950	4	11,63,72,950	-	-	-	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	30	35,03,02,796	30	25,20,25,007	-	9,82,77,789	-	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	2,20,00,000	1	2,20,00,000	-	-	-	9	
Total		42	98,50,14,294	42	80,47,47,638	-	18,02,66,656	-		

Annexure - 3

Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 25/08/2023 (IRP) and as on 03/05/2024 (RP)

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% voting share in CoC
1	The Jammu & Kashmir Bank Limited	07-06-2023	12,67,54,071	12,67,54,071	Term Loan, CC facility and Bill discounting	12,67,54,071	12,67,54,071	No	30.59%	-	-	-	-	Fully admitted
2	Tata Capital Financial Services Limited	24-06-2023	8,38,27,465	8,38,27,465	Term Loan, Sales Invoice discounting facility	8,38,27,465	-	No	20.23%	-	-	-	-	Fully admitted
3	Clix Capital Services Private Limited	22-08-2023	4,34,70,287	4,34,70,287	Equipment Financing	4,34,70,287	-	No	10.49%	-	-	-	-	Fully admitted
4	Bajaj Finance Limited	15-06-2023	9,27,96,597	9,27,96,597	Amount disbursed as loan as per loan agreements	-	-	No	22.40%	-	-	-	-	Fully admitted
	Total		34,68,48,420	34,68,48,420					83.71%	-	-	-	-	

Annexure - 4

Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 25/08/2023 (IRP) and as on 03/05/2024 (RP)

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
1	Prashant Gehlawat	01-06-2023	10,18,18,693	1,98,29,826	Amount disbursed as loan as per loan agreements	-	No	4.79%	NA	NA	8,19,88,867		Loan agreements with Directors in their personal Capacity cannot be admitted against dues of CD; Amounts paid in Cash cannot be admitted;
2	Regency Fincorp Limited	27-06-2023	3,42,83,572	3,42,83,572	Amount disbursed as loan as per loan agreements	-	No	8.27%	NA	NA	-	-	
3	ICICI Bank	12-01-2024 (revised on 14-02-2024)	1,33,87,863	1,33,87,863	Claim as an unsecured financial creditor to M/s Kiran Udyog Private Limited	-	No	3.23%	NA	NA	-	-	

					w.r.t to the Corporate Guarantee issued to Unicast Autotech Private Limited. The claim has been filed basis the Corporate Guarantee executed by Kiran Udyog Private Limited. Bank had recovered some amount from the CIRP Process of Unicast Autotech Private Limited and in view of same the Claim has been revised								
	Total		14,94,90,128	6,75,01,261				16.29%			8,19,88,867	-	

Annexure – 7

Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 03/05/2024

List of operational creditors (Government dues)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Department of Trade & Taxes	NCT of Delhi	06-06-2023	1,24,000	1,24,000	Assessment Orders - Penalty under DVAT & CST Act for the FY 2014-15	No	0%	0	0	0	0	Fully Admitted

2	EPF EMPLOYEE PROVIDENT FUND			9,21,49,488	9,21,49,488	Order passed u/s 7A of EPF and MP Act, 1952 ; Inspection report for the period of 08/2019 to 05/2023; Orders passed u/s 14B of EPF and MP Act, 1952 ; Orders passed u/s 7Q of EPF and MP Act, 1952; Demand Notice for Damages and Interest	No	0%	0	0	0	0	Fully Admitted
3	INCOME TAX	INCOME TAX DEPARTMENT, DELHI	10-01-2024	14874581	14874581	Demand Analysis and Recoverability Status Report of Income Tax Department	No	0%	0	0	0	0	Fully Admitted
4	Directorate General of GST Intelligence, Gurugram Zonal Unit, Gurgaon		19-03-2024	92,24,881	92,24,881	Show Cause cum Demand Notice dated 20/2/2019	No	0%	0	0	0	0	Fully Admitted- Acceptable as per RP; has been recommended by COC for inclusion and NCLT allowed the delay to be condoned on 2/5/2024
	Total			11,63,72,950	11,63,72,950								

Annexure – 8

Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 03/05/2024

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Nissin ABC Logistics Private Limited	07-06-2023	54,80,618	44,90,618	Warehousing Charges & Transportation Services	-	-	No	NIL	-	-	9,90,000		Unbilled amount for the period March, 2021 to December, 2021 of Rs. 9,90,000 cannot be admitted.

2	Baldev Metals Private Limited	06-06-2023	5,60,51,229	3,51,63,883	Raw Material supplier	-	-	No	NIL	-	-	2,08,87,346	Interest of Rs. 2,08,87,346 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest); Minutes of meeting dated 5/8/2020 attached by OC are post the issuance of the Invoices (2018 and 2019) and there was no agreement regarding payment of Interest at the time of supply of the goods.
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3	Chetak Logistics Limited	06-06-2023	32,68,741	22,79,183	Logistics Services	-	-	No	NIL	-	-	9,89,558	-	Interest of Rs. 9,89,558 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
4	Denso India Private Limited	06-06-2023	1,35,18,609	1,35,18,609	Advance paid against purchases; Tools and Dies	-	-	No	NIL	-	-	-	-	The Tools and Dies are not available and all assets of the CD have been sold by the CD in 2022/ stolen, as per the very limited information provided to the RP by the Directors; Claim admitted on the basis of the Affidavit of the Creditor; Further,

														Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)
5	Hardcastle Petrofer Private Limited	31-05-2023	43,12,927	31,57,573	Goods & Material Supplier	-	-	No	NIL	-	-	11,55,354	-	Interest of Rs. 11,55,354 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)

6	Metal Flow lubricants & Solutions Private Limited	07-06-2023	27,31,198	17,34,079	Goods & Material Supplier	-	-	No	NIL	-	-	9,97,119	-	Interest of Rs. 9,97,119 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
7	Virat Special Steels Private Limited	02-06-2023	3,80,204	2,39,876	Goods & Material Supplier	-	-	No	NIL	-	-	1,40,328	-	Interest of Rs. 1,40,328 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered

														to award interest
8	A.ES Engineers Private Limited	12-07-2023	3,96,24,773	1,47,20,789	Supplier of cast iron products	-	-	No	NIL	-	-	2,49,03,984	-	Claims related to Urgo Capital cannot be accepted; Amounts as per Ledger of Creditors wrt Kiran Udyog are admitted fully; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
9	GSV Products	20-07-2023	22,22,465	12,48,576	Goods & Material Supplier	-	-	No	NIL	-	-	9,73,889	-	Interest of Rs. 9,73,889 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no

														specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
10	Pearl Alloys Private Limited	24-07-2023 and then revised on 16-10-2023	13,40,70,534	9,95,55,977	Goods & Material Supplier	-	-	No	NIL	-	-	3,45,14,557		Earlier claim received for Rs 17,72,58,048 by IRP and was pending for verification; Revised claim on 16.10.2023 received for 13,40,70,534 having O/s of Rs. 99555977 and Interest 34514557. Interest of Rs. 3,45,14,557 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree

														granting interest by a court or tribunal empowered to award interest
11	R R Industries	24-07-2023	79,20,743	79,20,743	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully Admitted
12	Reliance Technoplast	21-07-2023	34,03,875	16,89,700	Goods & Material Supplier	-	-	No	NIL	-	-	17,14,175	-	Interest of Rs. 17,14,175 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest

13	SKLO Management Private Limited	29-07-2023	41,25,122	32,86,950	Goods & Material Supplier	-	-	No	NIL	-	-	8,38,172	-	Interest of Rs. 8,38,172 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
14	Superhard Material & Machinery	16-08-2023	4,16,156	3,54,843	Goods & Material Supplier	-	-	No	NIL	-	-	61,313	-	Interest of Rs. 61,313 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered

														to award interest
15	S V Tools India	16-08-2023	40,70,276	32,28,271	Goods & Material Supplier	-	-	No	NIL	-	-	8,42,005	-	Interest of Rs. 8,42,005 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
16	Testwell Toos & Gauges	16-08-2023	9,51,301	6,99,563	Goods & Material Supplier	-	-	No	NIL	-	-	2,51,738	-	Interest of Rs. 2,51,738 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or

														tribunal empowered to award interest
17	ES Engineering Private Limited	17-08-2023	1,10,14,745	92,95,347	Goods & Material Supplier	-	-	No	NIL	-	-	17,19,398	-	Interest of Rs. 17,19,398 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
18	Global Safety House	22-08-2023	7,08,241	5,62,247	Goods & Material Supplier	-	-	No	NIL	-	-	1,45,994	-	Interest of Rs. 1,45,994 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or

														decree granting interest by a court or tribunal empowered to award interest
19	Master Fluid Solution India P Limited	02-08-2023	12,84,706	7,74,500	Goods & Material Supplier	-	-	No	NIL	-	-	5,10,206	-	Interest of Rs. 5,10,206 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
20	JVG ENTERPRISES	12-08-2023	23,44,597	19,51,744	Goods & Material Supplier	-	-	No	NIL	-	-	3,92,853	-	Interest of Rs. 3,92,853 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no

														order or decree granting interest by a court or tribunal empowered to award interest
21	VIPRA ASSOCIATES	17-08-2023	6,71,235	5,71,495	Goods & Material Supplier	-	-	No	NIL	-	-	99,740	-	Interest of Rs. 99,740 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
22	AARCEE ENGINEERING	12-08-2023	48,60,937	48,60,937	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court
23	B D POLYMERS	12-08-2023	21,09,167	21,09,167	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as

														per orders of the Court
24	LANCER TOOLS PVT LTD	12-08-2023	38,97,378	26,57,608	Goods & Material Supplier	-	-	No	NIL	-	-	12,39,770	-	Interest of Rs. 12,39,770 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
25	OM LOGISTICS	25-09-2023	11,69,555	11,69,555	Transportation - Logistics	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court

26	SHANKAR FOUNDA RY	13-08- 2023	1,41,09,949	1,08,51,621	Goods & Material Supplier	-	-	No	NIL	-	-	32,58,328	-	Amount admitted as per the Ledger details provided by the OC; Interest of Rs. 30,74,949 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
27	Deepak Ajmani - Milestone India	27-09- 2023	2,13,88,152	2,13,88,152	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted

28	SANJAY JAIN-PARAS OIL DISTRIBUTER	09-11-2023 and correct Form dated 14-12-2023	6,90,794	4,73,146	Goods & Material Supplier	-	-	No	NIL	-	-	2,17,648	-	Interest of Rs. 2,17,648 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
29	BALAJI ENGINEERING WORKS	15-02-2024	9,01,079	9,01,079	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted
30	Neeraj Tools	03-04-2024	26,03,490	11,69,176	Goods & Material Supplier	-	-	No	NIL	-	-	14,34,314	-	Interest of Rs. 14,34,314 cannot be admitted ; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting

														interest (no order or decree granting interest by a court or tribunal empowered to award interest); Principal amount is Acceptable as per RP; has been recommended by COC for inclusion and NCLT allowed the delay to be condoned on 2/5/2024
	Total		35,03,02,796	25,20,25,007									9,82,77,789	

Annexure – 9

Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 03/05/2024

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Amount of claim admitted/ Provisionally admitted	Nature of claim	Amount covered by Security interest	Amount covered by guarantee	Whether related party?					
1	Suzuki Motorcycle India P Limited	23-08-2023	2,20,00,000	2,20,00,000	HDPC tools & dies provided to the CD	-	-	NO	-	-	-	-	The Tools and Dies are not available and all assets of the CD have been sold by the CD in 2022/ stolen, as per the very limited information provided to the RP by the Directors; Claim admitted on the basis of the Affidavit of the Creditor and on the basis of the admission of the Directors before the police (regarding the Dies to be returned); Some Tools found in Bawal, but not in usable condition; only scrap
	Total		2,20,00,000	2,20,00,000		-	-		-			-	